

**Bulk drugs in DPCO**

5154. Dr.M.N.DAS:

SHRI MOOLCHAND MEENA:

Will the Ministry of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that Government had lost Court case over the inclusion of several bulk drugs in the Drugs Price Control Order;
- (b) if so, the details thereof; and
- (c) the names of bulk drugs and what is the status of the case in the judiciary?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) to (c) In its Order dated the 31 st August, 2001, the Bombay High Court has held, *Inter alia*, that seven bulk drugs, viz., Ciprofloxacin, Doxycycline, Glipizide, Salbutamol, Theophylline, Norfloxacin and Cloxacillin do not fall within the purview of the Drugs (Prices Control) Order, 1995. Against this Order, the Department of Chemicals & Petrochemicals has filed a Special Leave Petition (SLP) in the Supreme Court of India.

**Cheating case against Multinational Drugs Manufacturing Companies**

†5155. SHRI KHAN GHUFRANZAHIDI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: (a) whether Government have registered a case of cheating against the multinational drugs manufacturing company Johnson & Johnson and N.R. Jet Enterprises; and

- (b) if so, the details of the action taken by CBI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) and (b) CBI has registered a Regular Case RC-07/2001-SIU-XI on 24-12-2001 under Section 120-B, IPC read with Section 420, IPC read with Sections 7 & 10 Essential Commodities Act and substantive offences thereunder against M/s N.R. Jet Enterprises Limited, Malum, Mumbai through its Directors, M/s. Johnson & Johnson Limited, Mumbai through its Directors & others on the allegation of causing loss to common consumer and Government to the tune of almost Rs. 50 crores for selling drugs on higher rates.

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† Original notice of the question was received in Hindi.